

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT - II)**

**Item No. 305**  
**IB-701/ND/2024**  
**New IA-3021/2025**

**IN THE MATTER OF:**

**Canara Bank**

**... Applicant/Petitioner**

**Versus**

**M/s SS Realtech Pvt. Ltd.**

**... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 01.07.2025**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. MAN MOHAN GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the RP : Ms. Nibruti Samal**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3021/2025:** Ld. Counsel for the Applicant submitted that the CoC has passed resolution in terms of the provisions of Section 22(3) of IBC, 2016 and as confirmed the appointment of IRP as RP with 100% voting share. In view of the submissions made by the Ld. Counsel for the Applicant and the averments made in the IA and the resolution dated 28.05.2025 enclosed as Annexure-2 to the application, the appointment of IRP as RP is confirmed.

**The IA stands disposed of.**

**Sd/-**

**(MAN MOHAN GUPTA)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**